

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 65 of 2019**

**IN THE MATTER OF:**

**C. Valli Narayan**

**...Appellant**

**Versus**

**C. Krishniah Chetty & Sons Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Nagesh, Mr. Mohit Chadha, Mr. Kshitij Parashar and Ms. Aakanksha Kaul, Advocates.**

**For Respondent: Mr. Mandeep Kalra, Mr. Nishant Shankar and Mr. Sandeep Mishra, Advocates for R1 & 10.**

**Ms. Meenakshi Arora and Mr. Sandeep Narain, Advocates for R-2 to 7.**

**Mr. Ankur S. Kulkarni, Mr. Susheel Cyriac Joseph and Mr. Nirnimesh Dube, Advocates for R-8.**

**Mr. Jayant Mehta, Sr. Advocate with Mr. Balaji Subramanian, Advocate for R-9.**

**ORDER**  
**(Through Virtual Mode)**

**16.09.2020:** Learned counsels for the parties may file convenience compilation as the pleadings are voluminous. This may be done within two weeks.

Learned counsels for the parties may also file their short written submissions, not exceeding three pages, within the aforesaid time. Learned counsels for the parties shall be at liberty to file any relevant document left out inadvertently which formed part of the record of the court of first instance i.e. Adjudicating Authority.

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List the matter 'for hearing' on **12<sup>th</sup> October, 2020.**

The undertaking given by learned counsel for the Respondent shall continue till next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*am/gc*